

CC No : 06/2019  
ECIR No : DAI-2019-A-0007  
Branch : CBI/ACB/New Delhi  
CBI Vs. G. Ravichandran

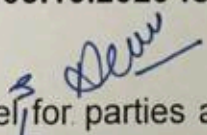
30.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

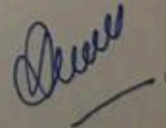
Present: Sh. Navin Kumar Giri, Ld. PP for CBI.  
Accused G. Ravichandran with Ld. Counsels Sh. T.A.Mir and Sh. Yudishter.

Further arguments on application filed by accused U/s 457 Cr.P.C heard.

Put up on 05.10.2020 for order.

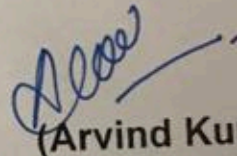
Ld. Counsel <sup>3</sup>  for parties also addressed arguments on the point of charge. Ld. Counsel for accused submits that he needs some more time for addressing further arguments and filing judgments.

Put up on 13.10.2020 at 10.30 a.m. for further arguments on charge.



Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADDC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)  
Spl. Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/30.09.2020